

SYNOPSIS AND LIST OF DATES

The present Writ Petition under Article 32 in the nature of public interest litigation is preferred by the Petitioner herein since an emergent situation is being created by the state authorities throughout the state in not appointing the police personnel's and/or police constables to maintain peace and tranquility and to uphold the freedoms of the citizens as enshrined in Constitutional provisions inspite of having undertaking, given by the state authorities before this Hon'ble Court in a Writ Petition being No. Writ Petition (Civil) 183 of 2013 in the nature of Public Interest Litigation. Although there is a mandate by this Hon'ble Court by its solemn orders time to time passed.

In Writ Petition (Civil) No. 183 of 2013 the State of West Bengal duly put an undertaking that all vacancies of police personnel's and/or police constables created up to date and as on date to be filled up positively by the year 2020-2021. There are almost 40,000 (Forty Thousand) Vacancies till date and since the date of undertaking the State did not bother to take effective steps to fill up the vacancies in response with the

undertaking, on the other hand to get control upon citizens and as well as respective police stations the State of West Bengal introduced a policy decision whereby all political cadres of the ruling parties are being engaged time to time in a contractual basis in the name of civic volunteers/ civic police to get the control of each police stations , so that all police under the police stations be compelled to act on its command and thereby the State Authorities has been trying to curtail the specific provisions of the police act 1861.

As per prevailing Laws, police is a subject governed by states. Therefore, each of the states have their own Police forces to assist the states with ensuring law and order including specialised tasks such as intelligence gathering, investigation, research and record-keeping, and training. The primary role of police forces is to uphold and enforce laws, investigate crimes and ensure security for people in the country. In a large and populous country like India, police forces need to be well-equipped, in terms of personnel, weaponry, forensic, communication and transport support, to

perform their role well, but the same is not done as there is no sufficient employment in the police department.

The basic role and functions of the police is to uphold and enforce the law impartially, and to protect life, liberty, property, human rights, and dignity of the members of the public using the strength by civic volunteers/ police the state authorities have been able to mobilize and compel citizens to make views in favour of them and nepotism is being continued and the state of west Bengal is very much reluctant to initiate appropriate recruitment proceedings for the police personnel on the other hand the state of west Bengal is very much interested to engage the political cadres to be civic volunteers / civil police only to get the entire and super control of the police administration as well as to get the entire control of the people residing within the territory of west Bengal which increases day by day the emergent situation in west Bengal as there is no eligibility criteria to be a civic volunteers/ civic police to be selected save and except a good cadre.

This Hon'ble Court by its order dated 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 specifically directed to the state of west Bengal that the time lines, as indicated has to be meticulously adhered to, wherein the regular process of selection has to be conducted by the West Bengal Police Recruitment Board. This Hon'ble Court further directed, that in case of breach of the time lines, as indicated the concerned Director General of Police (Recruitment), as also, the Additional Secretary, Department of Home, Government of West Bengal, shall be personally responsible. But the State authorities till today did not take effective steps to fill up the created vacancy as of now although there was an assurance before the court.

The police authorities is duty bound to take note of a complaint and to investigate and enquire meticulously and to take appropriate steps . If its is found that according to the population of the state of West Bengal that the required police strength is not sufficient then the state authorities are in obligation to create the vacancy and/or to enlarge the police strength according to the requirement as in an administrative part the police

authority are the sole authority who is having direct link with the citizen to provide adequate protection and/or assistants to safeguard the rights of a citizen as enshrined in the Constitution of India .

There is a assembly election likely to be held in the mid of 2021 and to get the control over the entire situation the engagement of civil volunteers /police are being increased instead of appointment of police personnel and by the said act and activities the state authorities are trying to curtail the independence of police administration whereas this Hon'ble Court in a Writ Petition(Civil) No 183 of 2013 has specifically directed the respective High Courts High Court to entertain the matter on the Judicial Side as suo motu Public Interest Litigation, but till date no effective steps has been taken.

Since 2018 with regard to control of violent mass agitation and destruction of life and properties the activities of the police authorities specifically has shown there incompetency as they are not sufficient strength as well as they are not well equipped and from the said

act and activities it is seen that due to insufficient police constable peace and tranquility in the state authorities as well as violent situation is enlarged resulting thereby the essence of emergence situation demands. As the Solemn order passed by This Hon'ble Court time to time in Writ Petition (Civil) No. 183 of 2013 is not being complied with the petitioner has been constrained to file this Writ Petition before This Hon'ble Court for implementation of the orders as well as for further relief and/or reliefs.

13.03.2013 A writ petition (Civil) No. 183 of 2013 in the nature of public interest litigation was filed with a prayer

"A. Direction to all the States & Union Territories to constitute Police Commission to deal with allegation of police action, redressal of grievances of police and to make recommendations for the welfare of police force.

B. Directions to the States to formulate and implement the guidelines for

prevention and control of violent mass agitations and destruction of life & property, in terms of the guidelines suggested by this Hon'ble Court in the decision reported as 2009(5)SCC 212.

C. Directions to the States and Union Territories to fill up the vacant posts in the Police and State Armed forces so that the police forces does not remain overburdened.

D. Directions to all the States and Union Territories to provide for periodic training and upgradation of police force and to fix the working 2 hours for the police personnel.

E. Direction to the Union of India to prescribe guidelines for the Media Reporting of the violent mass agitation and police action for prevention and control thereof.

F. Order or Direction restraining the States from drawing a presumption against the action of police acting under the constitutional and statutory obligations."

24.01.2017 This Hon'ble Court directed Home Secretaries of All State Governments/ Union Territories to file affidavits depicting the latest vacancy position.

17.04.2017 After Having perused the details produced before the Court by the state of West Bengal observed that the number of vacancies in west Bengal was 37,325 till April, 2017 and this Hon'ble court further directed to prepare the definite road map to filling up the vacancies.

02.05.2017 The State of West Bengal Submitted a road map in compliance with the order dated 17.04.2017 in which the State of West Bengal submitted that all vacancies in the cadre of constables will be

positively filled up by the year 2020-2021.

11.03.2019 This Hon'ble court segregated the matters with a request to the Hon'ble Chief Justice of the High Courts to entertain the matters on the judicial side as suo motu public interest litigation and monitors the prayers made time to time. But No effective steps till date.

02.11.2020 Hence, the present Writ Petition.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) No. OF 2020
UNDER ARTICLE 32 OF THE CONSTITUTION OF
INDIA

IN THE MATTER OF:

Abu Sohel

...PETITIONER

Versus

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block
New Delhi - 110001
2. Union of India
Through its Secretary,
Ministry of Law and Justice
Shastri Bhawan
New Delhi-110001
3. The State of West Bengal service
Through The Home Secretary,
Home & Hill Affairs Department
NABANNA, 325, Sarat Chatterjee Road,
Shibpur, Mandirtala, Howrah-711-102.

4. The Additional Secretary,
Home & Hill Affairs Department,
Government of West Bengal
NABANNA, 325, Sarat Chatterjee Road,
Shibpur, Mandirtala, Howrah-711-102.
5. The Director General of Police,
Government of West Bengal,
NABANNA, 325, Sarat Chatterjee Road,
Shibpur, Mandirtala, Howrah-711-102.
6. The Registrar General,
High Court, Calcutta,
3, Esplanade Row West, Kolkata, Pin – 700 001.
7. Calcutta High Court Administration, represented by
its Registrar, 3, Esplanade Row West, Kolkata, Pin
– 700 001.

... Respondents

**WRIT PETITION UNDER ARTICLE 32 OF THE
CONSTITUTION OF INDIA**

To
The Hon'ble Chief Justice of India
And His companion Justices of the
Supreme Court of India

The Humble petition of the
Petitioner above named

MOST RESPECTFULLY SHOWETH:

1. The present Writ Petition under Article 32 in the
nature of public interest litigation is preferred by

the Petitioner herein since an emergent situation is being created by the state authorities throughout the state in not appointing the police personnel to maintain peace and tranquility and to uphold the freedoms of the citizens as enshrined in constitutional provisions inspite of having undertaking, given by the state authorities before this Hon'ble Court in a Writ Petition being No. Writ Petition (Civil) 183 of 2013 in the nature of Public Interest Litigation. Although there is a mandate by this Hon'ble Court by its solemn orders time to time passed.

In Writ Petition (Civil) No. 183 of 2013 the State of West Bengal duly put an undertaking that all vacancies , created up to date and as on date to be filled up positively by the year 2020-2021. There are almost 40,000 (Forty Thousand) Vacancies till date and since the date of undertaking the State did not bother to take effective steps to fill up the vacancies in response with the undertaking, on the other hand to get control upon citizens and as well as respective police stations the State of West

Bengal introduced a policy decision whereby all political cadres of the ruling parties are being engaged time to time in a contractual basis in the name of civic volunteers/ civic police to get the control of each police stations , so that all police under the police stations be compelled to act on its command and thereby the State Authorities has been trying to curtail the specific provisions of the police act 1861.

The basic role and functions of the police is to uphold and enforce the law impartially, and to protect life, liberty, property, human rights, and dignity of the members of the public using the strength by civic volunteers/ police the state authorities have been able to mobilize citizens in favour of them and nepotism is being continues and the state of west Bengal is very much reluctant to initiate appropriate recruitment proceedings for the police personnel on the other hand the state of west Bengal is very much interested to engage the political cadres to be civic volunteers / civil police only to get the entire and super control of the police

administration as well as to get the entire control of the people residing within the territory of west Bengal which the emergence situation in west Bengal as there is no eligibility criteria to be a civic volunteers/police save and except a single criteria s mentioned above.

This Hon'ble Court by its order dated 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 specifically directed to the state of west Bengal that the time lines, as indicated has to be meticulously adhered to, wherein the regular process of selection has to be conducted by the West Bengal Police Recruitment Board. This Hon'ble Court further directed, that in case of breach of the time lines, as indicated the concerned Director General of Police (Recruitment), as also, the Additional Secretary, Department of Home, Government of West Bengal, shall be personally responsible. But the State authorities till today did not take effective steps to fill up the created vacancy as of now although there was an assurance before the court.

There is a assembly election likely to be held in the mid of 2021 and to get the control over the entire situation the engagement of civil volunteers /police are being increased instead of appointment of police personnel and by the said act and activities the state authorities are trying to curtail the independence of police authority whereas this Hon'ble Court in a Writ Petition(Civil) No 183 of 2013 has specifically directed the respective High Courts High Court to entertain the matter on the Judicial Side as suo motu Public Interest Litigation, but till date no effective steps has been taken.

Since 2018 with regard to control of violent mass agitation and destruction of life and properties the activities of the police authorizes specifically has shown there incompetency as they are not sufficient strength as well as they are not well equipped and from the said act and activities it is seen that due to insufficient police personnel peace and tranquility in the state authorities as well as violent situation is enlarged resulting thereby the essence of emergence situation demands. As the

Solemn order passed by This Hon'ble Court time to time in Writ Petition (Civil) No. 183 of 2013 is not being complied with the petitioner has been constrained to file this Writ Petition before This Hon'ble Court for implementation of the orders as well as for further relief and/or reliefs.

1A. The details of the Petitioner filing the present Public Interest Litigation are as follows:

- a) The Petitioner is a practicing lawyer as well as the member of Supreme Court Bar Association being Membership ID Number is A-00172. The registered address of the Petitioner is Village-Gimageria, P.O.-Srirampur, P.S. Contai, District-Purba Medinipur, Pin-721401 filed instant writ petition in the nature of public interest litigation to safeguard the rights and privileged of the citizen of India enshrined in the Constitution of India and my Aadhaar Card Number is 486830150946 and my PAN Card Number is DCQPS3595M and my Mobile Number is 9851080402 and my email is

sohellaw@gmail.com and my annual income of Rs. 7 lakhs p.a.

- 1B. The Petitioner has no other equally efficacious remedy except to approach this Hon'ble Court by way of present writ petition. All Annexures annexed to the writ petition are true copies of their respective originals.
- 1C. The Petitioner has not filed any other Petition either before this Hon'ble Court or any other court High Court for seeking same or similar relief.
- 1D. The petitioner has non-personal interest, or private/oblique motive in filling the instant application. There is no civil, criminal, revenue or any litigation involving against the petitioner, which has or could have a legal nexus with the issues involved in this writ petition.
- 1E. That the petitioner is filling this writ petition on his own volition and he shall be liable to pay costs as ordered by this Hon'ble Court in the event it is found out that this petition is filed for any personal gain or oblique motive.

- 1F. That the petition does not carry any individual personal interest and the petitioner is filling the present writ petition in larger public interest. The petitioner has no personal interest in the litigation and the petition is not guided by self-gain or for a gain of any other person/institution/body and that there is no motive other than that of public interest in filling the writ petition.
- 1G. That the petitioner has based the instant writ petition from authentic information and documents obtained from various governments departments/potal/RTI applications. That the petition relies on Acts, Amendment Acts, Rules and Amendment Rules passed by the parliament/Legislative Assembly/Statutory Bodies, published in official Gazette through ordinances by the central Government/State Government/Statutory Bodies , observations in National Level Surveys by established organizations , observations of some Newspapers, Information etc. as well as personal related knowledge and experience.

- 1H. That the petition, if allowed, would benefit the citizens of this country generally as rule of law is essential for democracy and such brazen violation of law by the respondents can be stopped by the orders of this Hon'ble Court only.
- 1I. That the persons affected by such acts of the state are numerous and are not in a position to approach the Hon'ble Court hence the petitioner is filing the present PIL on behalf of such effected persons.
- 1J. Because no injury will be caused due to filling of the present Public Interest Litigation.

FACTS OF THE CASE

2. That on 13.03.2013 A writ petition (Civil) No. 183 of 2013 in the nature of public interest litigation was filed with a following prayer:-

"A. Direction to all the States & Union Territories to constitute Police Commission to deal with allegation of police action, redressal of grievances of police and to make recommendations for the welfare of police force.

B. Directions to the States to formulate and implement the guidelines for prevention and control of violent mass agitations and destruction of life & property, in terms of the guidelines suggested by this Hon'ble Court in the decision reported as 2009(5)SCC 212.

C. Directions to the States and Union Territories to fill up the vacant posts in the Police and State Armed forces so that the police forces does not remain overburdened.

D. Directions to all the States and Union Territories to provide for periodic training and upgradation of police force and to fix the working 2 hours for the police personnel.

E. Direction to the Union of India to prescribe guidelines for the Media Reporting of the violent mass agitation and police action for prevention and control thereof.

F. Order or Direction restraining the States from drawing a presumption against the action of police

acting under the constitutional and statutory obligations."

3. On 24.01.2017 this Hon'ble Court directed Home Secretaries of All State Governments/Union Territories to file affidavits depicting the latest vacancy position.

The true copy of the Solemn order dated 24.01.2017 in Writ Petition (Civil) No. 183 of 2013 passed by this Hon'ble Court is annexed herewith and marked as **ANNEXURE P-1** (Page).

4. On 17.04.2017 after Having perused the details produced before the Court by the state of West Bengal observed that the number of vacancies in west Bengal was 37,325 till April, 2017 and this Hon'ble court further directed to prepare the definite road map to filling up the vacancies and now there are allotment above 40,000 (Forty Thousand) vacancies.

The true copy of the Solemn order dated 17.04.2017 in Writ Petition (Civil) No. 183 of 2013

passed by this Hon'ble Court is annexed herewith and marked as **ANNEXURE P-2** (Page).

5. On 02.05.2017 the State of West Bengal Submitted a road map in compliance with the order dated 17.04.2017 in which the State of West Bengal submitted that all vacancies in the cadre of constable will be positively filled up by the year 2020-2021. This Hon'ble Court further directed, that in case of breach of the time lines and/or undertaking, as indicated the concerned Director General of Police (Recruitment), as also, the Additional Secretary, Department of Home, Government of West Bengal, shall be personally responsible.

The true copy of the Solemn order dated 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 passed by this Hon'ble Court is annexed herewith and marked as **ANNEXURE P-3** (Page).

6. That on 11.03.2019 This Hon'ble court segregated the matters with a request to the Hon'ble Chief Justice of the High Courts to entertain the matters

on the judicial side as suo motu public interest litigation and monitors the prayers made time to time. But No effective steps till date.

The true copy of the Solemn order dated 11.03.2019 in Writ Petition (Civil) No. 183 of 2013 passed by this Hon'ble Court is annexed herewith and marked as **ANNEXURE P-4** (Page).

7. In Writ Petition (Civil) No. 183 of 2013 the State of West Bengal duly put an undertaking that all vacancies of police constable and/or police personnel's created up to date and as on date to be filled up positively by the year 2020-2021. There are almost above 40,000 (Forty Thousand) Vacancies till date and since the date of undertaking the State did not bother to take effective steps to fill up the vacancies in response with the undertaking, on the other hand to get control upon citizens and as well as respective police stations the State of West Bengal introduced a policy decision whereby all political cadres of the ruling parties are being engaged time to time in a contractual basis in the name of civic volunteers/

civic police to get the control of each police stations , so that all police under the police stations be compelled to act on its command and thereby the State Authorities has been trying to curtail the specific provisions of the police act 1861.

8. That as per prevailing laws, police is a subject governed by states. Therefore, each of the states have their own Police forces to assist the states with ensuring law and order including specialised tasks such as intelligence gathering, investigation, research and record-keeping, and training. The primary role of police forces is to uphold and enforce laws, investigate crimes and ensure security for people in the country. In a large and populous country like India, police forces need to be well-equipped, in terms of personnel, weaponry, forensic, communication and transport support, to perform their role well.
9. That The basic role and functions of the police is to uphold and enforce the law impartially, and to protect life, liberty, property, human rights, and

dignity of the members of the public using the strength by civic volunteers/ police the state authorities have been able to mobilize citizens in favour of them and nepotism is being continues and the state of west Bengal is very much reluctant to initiate appropriate recruitment proceedings for the police personnel on the other hand the state of west Bengal is very much interested to engage the political cadres to be civic volunteers / civil police only to get the entire and super control of the police administration as well as to gel the entire control of the people residing within the territory of west Bengal which the emergence situation in west Bengal as there is no eligibility criteria to be a civic volunteers/police.

10. That This Hon'ble Court by its order dated 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 specifically directed to the state of west Bengal that the time lines, as indicated has to be meticulously adhered to, wherein the regular process of selection has to be conducted by the West Bengal Police Recruitment Board. This Hon'ble Court further

directed, that in case of breach of the time lines, as indicated the concerned Director General of Police (Recruitment), as also, the Additional Secretary, Department of Home, Government of West Bengal, shall be personally responsible. But the State authorities till today did not take effective steps to fill up the created vacancy as of now although there was an assurance before the court.

11. That The police authorities is duty bound to take note of a complaint and to investigate and enquire meticulously and to take appropriate steps. If its is found that according to the population of the state of West Bengal that the required police strength is not sufficient then the state authorities are in obligation to create the vacancy and/or to enlarge the police strength according to the requirement as in an administrative part the police authority are the sole authority who is having direct link with the citizen to provide adequate protection and/or assistants to safeguard the rights of a citizen as enshrined in the Constitution of India .

12. That There is a assembly election likely to be held in the mid of 2021 and to get the control over the entire situation the engagement of civil volunteers /civic police are being increased instead of appointment of police personnel and by the said act and activities the state authorities are trying to curtail the independence of police authority whereas this Hon'ble Court in a Writ Petition(Civil) No 183 of 2013 has specifically directed the respective High Courts High Court to entertain the matter on the Judicial Side as suo motu Public Interest Litigation, but till date no effective steps has been taken.

13. That Since 2018 with regard to control of violent mass agitation and destruction of life and properties the activities of the police authorizes specifically has shown there incompetency as they are not sufficient strength as well as they are not well equipped and from the said act and activities it is seen that due to insufficient police personnel peace and tranquility in the state authorities as well as violent situation is enlarged resulting thereby the

essence of emergence situation demands. As the Solemn order passed by This Hon'ble Court time to time in Writ Petition (Civil) No. 183 of 2013 is not being complied with the petitioner has been constrained to file this Writ Petition before This Hon'ble Court for implementation of the orders as well as for further relief and/or reliefs.

14. Thus being aggrieved, the Petitioners with leave of this Hon'ble Court are filing the present writ petition as public interest litigation under Article 32 of the Constitution of India on inter-alia the following grounds:-

GROUND

- A. The present Writ Petition under Article 32 in the nature of public interest litigation is preferred by the Petitioner herein since an emergent situation is being created by the state authorities throughout the state in not appointing the police personnel to maintain peace and tranquility and to uphold the freedoms of the citizens as enshrined in constitutional provisions inspite of having

undertaking, given by the state authorities before this Hon'ble Court in a Writ Petition being No. Writ Petition (Civil) 183 of 2013 in the nature of Public Interest Litigation. Although there is a mandate by this Hon'ble Court by its solemn orders time to time passed.

- B. In Writ Petition (Civil) No. 183 of 2013 the State of West Bengal duly put an undertaking that all vacancies , created up to date and as on date to be filled up positively by the year 2020-2021. There are almost 40,000 (Forty Thousand) Vacancies till date and since the date of undertaking the State did not bother to take effective steps to fill up the vacancies in response with the undertaking, on the other hand to get control upon citizens and as well as respective police stations the State of West Bengal introduced a policy decision whereby all political cadres of the ruling parties are being engaged time to time in a contractual basis in the name of civic volunteers/ civic police to get the control of each police stations , so that all police under the police stations be compelled to act on its

command and thereby the State Authorities has been trying to curtail the specific provisions of the police act 1861.

- C. As per prevailing Laws, police is a subject governed by states. Therefore, each of the states have their own Police forces to assist the states with ensuring law and order including specialised tasks such as intelligence gathering, investigation, research and record-keeping, and training. The primary role of police forces is to uphold and enforce laws, investigate crimes and ensure security for people in the country. In a large and populous country like India, police forces need to be well-equipped, in terms of personnel, weaponry, forensic, communication and transport support, to perform their role well.
- D. The basic role and functions of the police is to uphold and enforce the law impartially, and to protect life, liberty, property, human rights, and dignity of the members of the public using the strength by civic volunteers/ police the state

authorities have been able to mobilize citizens in favour of them and nepotism is being continued and the state of west Bengal is very much reluctant to initiate appropriate recruitment proceedings for the police personnel on the other hand the state of west Bengal is very much interested to engage the political cadres to be civic volunteers / civil police only to get the entire and super control of the police administration as well as to get the entire control of the people residing within the territory of west Bengal which the emergence situation in west Bengal as there is no eligibility criteria to be a civic volunteers/police save and except a single criteria s mentioned above.

- E. This Hon'ble Court by its order dated 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 specifically directed to the state of west Bengal that the time lines, as indicated has to be meticulously adhered to, wherein the regular process of selection has to be conducted by the West Bengal Police Recruitment Board. This Hon'ble Court further directed, that in case of breach of the time lines, as

indicated the concerned Director General of Police (Recruitment), as also, the Additional Secretary, Department of Home, Government of West Bengal, shall be personally responsible. But the State authorities till today did not take effective steps to fill up the created vacancy as of now although there was an assurance before the court.

- F. The police authorities is duty bound to take note of a complaint and to investigate and enquire meticulously and to take appropriate steps . If its is found that according to the population of the state of West Bengal that the required police strength is not sufficient then the state authorities are in obligation to create the vacancy and/or to enlarge the police strength according to the requirement as in an administrative part the police authority are the sole authority who is having direct link with the citizen to provide adequate protection and/or assistants to safeguard the rights of a citizen as enshrined in the Constitution of India.
- G. There is a assembly election likely to be held in the mid of 2021 and to get the control over the entire

situation the engagement of civil volunteers / civic police are being increased instead of appointment of police personnel and by the said act and activities the state authorities are trying to curtail the independence of police authority whereas this Hon'ble Court in a Writ Petition(Civil) No 183 of 2013 has specifically directed the respective High Courts High Court to entertain the matter on the Judicial Side as suo motu Public Interest Litigation, but till date no effective steps has been taken.

- H. Since 2018 with regard to control of violent mass agitation and destruction of life and properties the activities of the police authorizes specifically has shown there incompetency as they are not sufficient strength as well as they are not well equipped and from the said act and activities it is seen that due to insufficient police personnel peace and tranquility in the state authorities as well as violent situation is enlarged resulting thereby the essence of emergence situation demands. As the Solemn order passed by This Hon'ble Court time to time in Writ Petition (Civil) No. 183 of 2013 is not

being complied with the petitioner has been constrained to file this Writ Petition before This Hon'ble Court for implementation of the orders as well as for further relief and/or reliefs.

PRAYER

In the circumstances it is most respectfully prayed that this Hon'ble Court may be pleased to writ of mandamus:

- (a) Directing the State Respondents to implement the assurance given before this Hon'ble Court on 02.05.2017 in Writ Petition (Civil) No. 183 of 2013 forthwith.
- (b) Directing the Respondent No. 1 to monitor and to take adequate steps so that peace and tranquility in throughout the State of West Bengal to be maintained.
- (c) Restraining the State Respondents in allowing the engaged civic volunteers/ civic police to assist police personnel in respective police stations throughout the State of West Bengal.
- (d) Pass such other and further order/orders as are deemed fit and proper in the facts and circumstances of the case.

Drawn & Filled by

New Delhi
Drawn On:- 01.11.2020
Filed On:-02.11.2020

(MRS. Sarla Chandra)
Advocate for the petitioner